

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
COURT-V, MUMBAI BENCH**

Under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read
with Rule 11 of the national Company Law Tribunal Rules, 2016

I.A No.605 of 2022

IN

CP (IB) No: 1390 of 2020

Filed by

M/s Jagruti Enterprises

... Applicant

Versus

Mr. Jayesh Sanghrajka

... Respondent/Resolution Professional

IN THE MATTER BETWEEN

Beacon Trusteeship Limited

..... Financial Creditor

Versus

Radius Estates and Developers Private Limited

.....Corporate Debtor

Order Delivered on: 12.12.2022

Coram:

Hon'ble Shri Kuldip Kumar Kareer, Member (Judicial)

Hon'ble Smt. Anuradha Sanjay Bhatia, Member (Technical)

Appearance:

For the Applicant (M/s Jagruti Enterprises):

Ld. Counsel Akshay Petkar a/w Adv. Pranav Shah.

For the Respondent (Jayesh Sanghrajka, Resolution Professional):

Ld. Senior Counsel Mr. Mustafa Doctor a/w Mr. Nausher Kohli, Mr. Devesh Juvekar, Mr. Ashish Parwani, Mr. Dikshat Mehra, Mr. Yash Jain and Mr. Dhrumil Sanghvi.

ORDER

The captioned I.A 605 of 2022 was filed by the Applicant challenging the rejection of its claim of Rs. 1,44,88,382/-.

This Bench was informed by Mr. Akshay Petkar, Learned Counsel of the Applicant that they wish to withdraw the said I.A after receiving an assurance from Mr. Mustafa Doctor, Learned Senior Counsel of Resolution Professional that he will be treated at par with similarly placed creditors under the Resolution Plan.

In view of the above I.A 605 of 2022 is disposed of as withdrawn.

SD/-

ANURADHA SANJAY BHATIA
MEMBER (TECHNICAL)

SD/-

KULDIP KUMAR KAREER
MEMBER (JUDICIAL)